NATIONAL COMPANY LAW TRIBUNAL SPECIAL BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/06/2017 AT 10.30 AM

> PRESENT: SHRI ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI. 5. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/235/2016

NAME OF THE PETITIONER(S)

: R. Ramesh

NAME OF THE RESPONDENT(S)

: Devi Polymers Private Limited & 10 Others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

HARSHINI J BOY Poweti Mohan

loursel for petitionus

for R. Venkatavaradan

Counsel for Respondents

1-6 & 8-11

ORDER

Counsel representing both the parties are present. Counsel for Petitioner submitted in compliance of the order dated 07.06.2017 they have appointed an Independent Valuer who is a Chartered Accountant for the purpose of determining the true and fair value of the shares. Counsel for petitioner stated that they did not receive documents from the other side in connection with the settlement process. In view of the submissions, counsel for petitioner is directed to inform the Valuer to furnish the details of the required documents to the other side by way of a memo. Copy of the same may be sent to the other side for compliance. Put up on 07.07.2017 at 10.30 A.M.

S. Jifajar glaca.

(S.Vijayaraghavan) Member (Technical)

(k. Anantha Padmanabha Swamy)

Member (Judicial)